

They have stolen ; they have committed robberies ; they have committed kidnappings and such other things—I forget the names. All these names apply to this Government. And I say that there can be no peace in this country, unless the Government reforms its ways, unless it is able to enforce its commands. When can it enforce its commands? It can enforce its commands only when it itself is bound by some rules and regulations and by some laws and procedures. But they think that whenever it serves their purpose, they can do, and violate every rule and every law of decency, and every norm of conduct with impunity and if can not do it in any other way, they say, they are doing it in the name of conscience. These people have a conscience, it is really a wonder; they are such sinners? I can understand great robbers and vagabonds turning into saints. We can think of Ramayana and Valmiki ; he turned into a saint. Are they Val mikis? They are simply petty thieves ; small thieves never improve. Big robbers can improve ; There cannot be any change in their life, they cannot lead a new life. They have prospered on petty thefts and they will die as petty thieves ; they will never improve, whatever conference they may hold. Because, they are themselves the law-breakers : they break the law and they are in power. As the author of Ramayana Tulsidas says :

समर्थ को नहीं दोष गोसाई ।

These persons may commit any number of murders ; yet they will have a following. Why do they have a following ? Because they have power. When that power goes they will be no where and nobody would even look at them.

SHRI NATH PAI : We do not look at them even now.

SHRI J. B. KRIPALANI : We are obliged to look at them. What can we do ? I do not see them because my eye-sight is not good enough to see whether it is the Home Minister or the Prime Minister setting; they are all the same to me. Whenever there is trouble, a committee is appointed. It goes into facts and figures. It is a judicial body. It takes evidence and it weighs evidence. There is cross-examination. Everything is done satisfactorily. Before the com-

pletion of the enquiry, I think no party, neither the Government, nor the opposition nor my friends whose heads were broken—yet they do not understand—should say anything. Let the committee decide who were responsible, who throw down the glove and who caused the riots. While there is a judicial enquiry nobody should open his mouth not even myself and I would not have opened it had other hon. Members not done so.

SOME HON. MEMBERS rose—

MR. CHAIRMAN : Before I call other hon. Members. I have at least to give the time still left for some parties. Shri Kunte. Before calling on Mr. Kunte I have to make an announcement.

17.40 hrs.

ARREST OF MEMBER

(Shri Ram Gopal Shalwale)

MR. CHAIRMAN : I have to inform the House that the Speaker has received the following communication, dated the 20th May, 1970, from the Sub Divisional Magistrate, New Delhi :—

"I have the honour to inform you that Shri Ram Gopal Shalwale, Member, Lok Sabha, has been arrested under Section 188, Indian Penal Code, in case F.I.R. No. 991, by the Parliament Street police, today, the 20th May, 1970, at 1.25 P.M., outside the Parliament House near the Irwin Statue, for defiance of the prohibitory orders under Section 144, Criminal Procedure Code.

He is being produced before the Judicial Magistrate, 1st Class. At present he is lodged in Police Station, Parliament Street."

DISCUSSION RE : RECENT COMMUNAL DISTURBANCES IN THE COUNTRY—Contd.

SHRI DATTATRAYA KUNTE (Kolaba): A few years back I had the occasion to visit the birth place of one of the great educationists, Dr. Karve. It is a village called Murad in North Ratnagiri district.